

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1089

ANSWERED ON:27.07.2015

Landless Rural Families

Singh Shri Sunil Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that according to social economic-castewise- census-2011, 537 crore landless rural families have no other source of income except daily wages;
- (b) if so, whether the Government is contemplating to prepare any scheme for the employment of landless rural families and if so, the details thereof;
- (c) whether the Government is contemplating to issue any identity card for the identification of daily wage labourers and if so, the details thereof;
- (d) whether the Government has prepared is preparing any scheme to provide permanent employment/wages or labour allowance to the daily wage labourers and if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT

(SHRI BANDARU DATTATREYA)

(a) & (b): The Ministry of Rural Development has decided to administer all its development programmes on the basis of SECC data and would identify the beneficiary household on Temporary Identification Number (TIN) basis.

The Ministry of Rural Development is implementing major programmes namely Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) for wage employment, National Rural Livelihoods Mission (NRLM) for livelihoods promotion through self-employment, Indira Awaas Yojana for rural housing, PradhanMantri Gram Sadak Yojana for rural connectivity, National Social Assistance Programme (NSAP) for social assistance to rural poor. These programmes are aimed at betterment of rural livelihoods and overall development of rural areas through creation of employment opportunities, infrastructures and providing social assistance to the rural poor.

(c): A legal mandate prescribed under Section 10 of the Unorganised Workers' Social Security Act 2008, which inter alia provides for issuance of a smart card carrying a unique identification number and shall be portable to the unorganised workers including daily wage labourers. The task of issuance of Smart Card is vested in the District Administration. Ministry of Labour & Employment (MoLE) is mandated to give directions to State Governments in respect of matters relating to the implementation of the provisions of this Act.

(d) & (e): At present, there is no such proposal.
